

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6998/2004

M/S.TRIVENI ENGINEERING & INDUSTRIES LTD

Appellant(s)

VERSUS

COMMNR. OF CENTRAL EXCISE, BANGALORE Respondent(s)
(With appln. (s) for permission to file additional documents)

WITH

C.A. No. 4162/2006
(With Office Report)

C.A. No. 4414-4415/2010

C.A. No. 4430-4433/2010
(With application for exemption from filing better copies of dim
pages and Office Report for Direction)

C.A. No. 4437-4439/2010

Date : 15/04/2015

These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. M. P. Devanath, Adv.
Mr. Vivek Sharma, Adv.
Ms. L. Charanaya, Adv.
Mr. Aditya Bhattacharya, Adv.
Mr. R. Ramachandran, Adv.
Mr. Hemant Bajaj, Adv.
Mr. Ambarish Pandey, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Anandh K., Adv.

For Respondent(s)

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Sudhir Walia, Adv.
Ms. Niharika Ahluwalia, Adv.
Mr. Arijit Prasad, Adv.
Mr. T.M. Singh, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. B. Krishna Prasad, Adv.

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.04.18

UPON hearing the counsel the Court made the following

07:33:22 IST
Reason:

1

O R D E R

The matters are adjourned for 20.04.2015.

